

Customs, Excise & Service Tax Appellate Tribunal
 SCO 147-148, SECTOR-17-C, CHANDIGARH-160017

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Appeal No. E/60623-60624/2018

(Arising out of OIA-APPEAL-CE-PKL-265-266-2017-18 dated 10.01.2018 passed by the Commissioner (Appeals) of Central Excise and Service Tax-PANCHKULA)

M/s Vhv Beverages Pvt Ltd.  
 Shri Vinod Sehwaag

: Appellant (s)

Vs

CCE & ST- Panchkula

: Respondent (s)

**Represented by:**

For Appellant (s) : None

For Respondent (s): Shri Bhasha Ram, AR

**CORAM :**

**Mr. Ashok Jindal, Hon'ble Member (Judicial)**

Date of Hearing/Decision: 30.01.2019

**ORDER No.A/60050-60051 / 2019**

**Per : Mr. Ashok Jindal**

None appeared on behalf of the appellants nor any request for adjournment have been received despite notice.

2. On perusal of the record, I find that the notices for hearing were sent to the appellants and the same have not received/unserved with remarks **"the company is closed"**. Further, I find that the notices were also sent to the advocate/consultant to Luthra & Luthra Law Office who also failed to mark their presence in the matter. Further, on perusal of the records, I find that initially the matter was listed for final disposal on 27.07.2018, on the said date, the adjournment request was received, therefore, the matter was adjourned to 31.08.2018. Again request was received for

adjournment and the matter was adjourned to 12.10.2018, again on 12.10.2018 none appeared on behalf of the appellant despite notice. In the interest of justice, the matter was adjourned to 14.12.2018. On 14.12.2018 none appeared on behalf of the appellant despite notice and the matter was adjourned for final disposal on today. On going through the conduct of the appellant as well as counsel, it appears that they are not interested in pursuing their appeals, therefore, the appeals are dismissed for non-prosecution with the liberty to the appellants to show a sufficient reason for non appearance within 30 days of receipt of the order, if they desires to restore their appeals.

*(Dictated & pronounced in the Court)*

**(Ashok Jindal)**  
Member (Judicial)

G.Y.